

ITEM NO.5

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.17866/2026

[Arising out of impugned final judgment and order dated 10-07-2026 in BA No. 4298/2026 passed by the High Court of Jharkhand at Ranchi]

PINTU DAS @ PINTU KUMAR DAS

Petitioner(s)

VERSUS

STATE OF JHARKHAND

Respondent(s)

IA No. 286418/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 286416/2026 - EXEMPTION FROM FILING O.T.

Date : 23-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. Dipak Raj, Adv.
Mr. Anurag Ojha, AOR
Mr. Subham Kumar, Adv.
Ms. Garima Kumar, Adv.

For Respondent(s) : Mr. Anando Mukherjee, AOR
Mr. Utkarsh Anand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The trial is in progress. One witness has been examined so far. We could have considered the plea of the petitioner for

bail but for the fact that he has three identical antecedents.

2. Let the trial proceed further expeditiously and be completed within a period of six months from today.

3. However, the learned counsel appearing for the petitioner would submit that his client has only one antecedent and not three antecedents.

4. In the aforesaid, the Special Leave Petition stands disposed of.

5. Pending application(s), if any, shall stand disposed of.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)